

THE APPROPRIATION (No. 3) ACT, 2017

(ACT No. 28 OF 2017)

AN

ACT

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2015, in excess of the amounts granted for those services and for that year.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. *Short title.*—This Act may be called the Appropriation (No. 3) Act, 2017.

2. *Issue of Rs. 16207.95.19.246 out of the Consolidated Fund of India to meet certain excess expenditure for the year ended on the 31st March 2015.*—From and out of the Consolidated Fund of India, the sums specified in column 3 of the Schedule, amounting in the aggregate to the sum of sixteen thousand two hundred seven crores, ninety-five lakhs, nineteen thousand two hundred and forty six rupees shall be deemed to have been authorised to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March 2015, in excess of the amounts granted for those services and for that year.

3. *Appropriation.*—The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of India under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2015.

THE SCHEDULE
(See sections 2 and 3)

1	2	3
<i>No. of Vote</i>	<i>Services and purposes</i>	<i>Excess</i>
		<i>Voted Portion</i> <i>Charged Portion</i> <i>Total</i>
		<i>Rs.</i> <i>Rs.</i> <i>Rs.</i>
	Civil Ministries	
13	Department of Posts	Revenue 70,40,85,092 .. 70,40,85,092
20	Ministry of Defence	Revenue .. 6,68,87,167 6,68,87,167
	Capital ..	11,801 11,801
21	Defence Pensions	Revenue 94,35,90,46,976 4,54,50,236 94,40,44,97,212
26	Defence Services—Research and Development	Revenue .. 13,498 13,498
77	Ministry of Power	Capital 61,93,40,87,250 .. 61,93,40,87,250
	Ministry of Railways	
2	Miscellaneous Expenditure (General).....	Revenue 70,07,58,724 .. 70,07,58,724
3	General Superintendence and Services on Railways	Revenue .. 23,862 23,862

THE SCHEDULE
(See sections 2 and 3)

1	2	3
<i>No. of Vote</i>	<i>Services and purposes</i>	<i>Excess</i>
		<i>Voted Portion</i> <i>Charged Portion</i> <i>Total</i>
		Rs. Rs. Rs.
7	Repairs and Maintenance of Plant and Equipment.....	Revenue .. 46,46,509 46,46,509
13	Provident Fund, Pension and other Retirement Benefits	Revenue .. 21,01,513 21,01,513
14	Appropriation to Funds	Revenue 386,47,94,144 .. 386,47,94,144
16	Assets-Acquisition, Construction and replacement—(Railway Safety Fund).....	Capital 39,76,12,474 .. 39,76,12,474
	Total	16196,03,84,660 11,91,34,586 16207,95,19,246

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.

CORRIGENDA

In the ANDAMAN AND NICOBAR ISLANDS VALUE ADDED TAX REGULATION, 2017 (6 of 2017) as published in the Gazette of India, Extraordinary, Part II, Section 1, issue No. 28, dated the 26th July, 2017,—

<i>Page No.</i>	<i>Line(s) No.</i>	<i>For</i>	<i>Read</i>
7	30	“Regulaton”	“Regulation”
64	1	“FIRST SCHEDULE”	“THE FIRST SCHEDULE”